

ITEM NO.115

COURT NO.13

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 1286-1288/2019

THE STATE (NCT OF DELHI)

Appellant(s)

VERSUS

RAMESH @ PINDARI

Respondent(s)

(IA No. 125466/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 125467/2019 - EXEMPTION FROM FILING O.T.)

Date : 03-05-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KRISHNA MURARI

HON'BLE MR. JUSTICE SANJAY KUMAR

For Appellant(s) Mr. Jayant K. Sud, A.S.G.
Mr. Shreekant Neelappa Terdal, AOR
Mr. Sumit Teterwal, Adv.
Mr. Sanjay Kr.tyagi, Adv.
Mr. Rajan Kr. Chourasia, Adv.
Mr. Ashok Panigrahi, Adv.
Dr. N. Visakamurthy, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

On the request made on behalf of learned counsel for the
appellant State expressing personal difficulty of learned ASG who
has to argue the matter, the case is adjourned in July, 2023.

In the meantime, office is directed to provide the
original record of the court below in electronic form to the
learned counsel for the parties.

(SONIA GULATI)
SENIOR PERSONAL ASSISTANT

(BEENA JOLLY)
COURT MASTER (NSH)